

Email /Speed PostNo. 1115/24 Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

1. All the District and Sessions Judges,
in the State of Punjab
2. All the District & Sessions Judges,
in the State of Haryana
3. The District & Sessions Judge,
Chandigarh

Chandigarh, Dated the 1st May 2026.

Subject:- Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref: This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024, 2201.spl.Gaz-II(12G) dated 09.09.2024, 2335.spl.Gaz-II(12G) dated 27.09.2024, 2659.spl.Gaz-II(12G) dated 22.11.2024, 2857.Spl.Gaz.II(12G) dated 12.12.2024, 136.Spl.Gaz.II(12G) dated 18.01.2025, 796.Spl.Gaz.II(12G) dated 09.04.2025 and 3397. Spl.Gaz.II(12G) dated 18.12.2025.

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 24.03.2026 has resolved as under:

I) Clarification w.r.t. combining of Soft Loan for two Judicial Officers (being Couple Case).

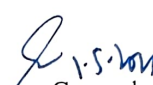
Declined. The Officers are granted soft loan (for purchasing a car) in individual capacity. The Officers be informed to apply individually, if needed.

II) Guidelines regarding release of funds for Air Conditioner Allowance to the Judicial Officers in the States of Punjab and Haryana and U.T. Chandigarh.

Air Conditioner allowance has been granted by the Hon'ble Supreme Court of India to all the Judicial Officers once in every five years in addition to the Furnishing Allowance. Now, the matter has been placed for consideration over release of funds for this allowance.

The Committee is of the view that the procedure for disbursement of the Furnishing Allowance should be adopted for Air Conditioner Allowance as well. Further, it should be a centralized procedure, so that the data is maintained at one place and the requests for the funds are received at a centralized station, i.e. this Court. Hence, the grant of funds for Air Conditioner Allowance be done in the same manner, the grant of the Furnishing Allowance is being done.


It is for your information and necessary compliance in the matter.


Registrar General-cum-ex-officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh

Endst. No. 1116 Dated 1st May 2016

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, State Legal Services Authority, Punjab, Haryana and Chandigarh.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. Sh. Harnam Singh Thakur, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
6. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
7. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
8. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
9. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
10. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
11. All the Judicial Officers, posted as OSD in this Hon'ble Court.
12. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.


Registrar General-cum-ex-officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh